

MR. SPEAKER: There is only one minute to go for the private members' business. So we may take it up now.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS
 FIFTY-EIGHTH REPORT

श्री कृष्ण चंद्र पांडे (खलीलाबाद) :

मैं प्रस्ताव करता हूँ—

“कि यह सभा गैर-सरकारी सदस्यों के विशेषकों तथा संकल्पों सम्बन्धी समिति के 58वें प्रतिवेदन से, जो 15 जनवरी, 1976 को सभा में प्रस्तुत किया गया था, सहमत है।”

MR. SPEAKER: The question is:

“That this House do agree with the Fifty-eighth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th January 1976.”

The motion was adopted.

15.30 hrs.

RESOLUTION RE: REPORT OF COMMISSION OF INQUIRY INTO THE DISAPPEARANCE OF NETAJI SUBHAS CHADRNA BOSE.—*contd.*

MR. SPEAKER: We now take up further discussion of the following Resolution moved by Shri Samar Guha on the 11th April, 1976:—

“This House strongly deprecates all the slanderous remarks made against Netaji Subhas Chandra Bose in the report of the ‘One-man Commission of Inquiry into disappearance of Netaji Subhas Chandra Bose’, particularly on pages 7, 16, 30, 31, 37, 124 and 125, by Justice G. D. Khosla, as its Chairman, and urges upon the Government to expunge these disparaging, distorted, factually incorrect and unwarranted observations before the report is made available for public circulation as they militate the patriotic sentiment of our countrymen and further, in consonance with our national feeling in this regard, this

highest forum of the will of the Indian people once again affirms nation's solemn homage to the greatest revolutionary pilgrim of our motherland, who played the historic role, like an epical hero, in the war of liberation of United India”.

This was sufficiently discussed by the House. I would now call upon the Minister to reply.

SHRI S. M. BANERJEE (Kanpur): This is a very controversial matter. Mr. Samar Guha has brought out certain things from the report which are highly objectionable. I have great respect for Justice Khosla but he has gone out of his way to say certain things which are derogatory as far as Netaji is concerned. Let the Resolution be postponed for the next session.

MR. SPEAKER: The time allowed for this was three hours of which two hours and 32 minutes had already been taken and only 28 minutes are left. It has been sufficiently debated and therefore I thought I would request the hon. Minister to reply to the debate.

15.33 hrs.

[SHRI VASANT SATHE *in the Chair*].

THE DEPUTY MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI F. H. MOHSIN): I have listened closely to the speeches made by Prof. Samar Guha and other hon. Members on this resolution. It is no doubt true that in the liberation struggle Netaji Subhash Chandra Bose has occupied and still continue, to occupy unique position. When we think of Netaji or speak about him, what comes upper most in our mind is his unbending patriotic fervour which made him carry our liberation struggle beyond the borders of India, culminating in the formation of the INA. His call, on assuming the command of the INA ‘to do or die in the cause of India's freedom’ inspired